

HIGH COURT OF JUDICATURE AT ALLAHABAD
Roll of Advocates [Part-A] at Allahabad

NOTICE

Advocates desirous of practicing in the High Court of Judicature at Allahabad, are required to apply for inclusion of their names in the Roll of Advocates [Part-A] at Allahabad.

Applications that had been declared defective on earlier occasions are required to be submitted afresh.

Applications be submitted in the prescribed proforma (either typed or downloaded from the official website of the High Court) and are required to be accompanied by the following:

- Two passport size coloured photographs with band (one self-attested photograph be affixed on the application).
- Attested copy of the registration certificate issued by the Bar Council.
- Attested copy of L.L.B. Final year result/Degree.
- Attested copy of proof of applicant's residence and office within the Municipal limits of Allahabad (i.e. Ration Card/ Telephone Bill/ Driving License/ Voter ID Card/ Aadhar Card/ Passport/ Bank Pass-book etc.).
- Attested copy of proof of practice at High Court, Allahabad.

The applications shall be accepted at the counters earmarked for the purpose in the **Fresh Filing Centre from 04.01.2016 to 03.02.2016.**

It is clarified that Advocates who had passed their qualifying (LL.B.) Examination in the year 2009-10 and thereafter, will be provisionally enrolled unless they pass All India Bar Exam (AIBE) within 2 years from the date of enrollment in the Bar Council of U.P. and submit the **Certificate of Practice (COP)**, issued by Bar Council of India and in default of submitting the same, their names will be automatically struck of from the Roll of Advocates.

It is further clarified that Advocates who had graduated in the academic year 2009-10 and onwards, having completed two years of enrollment with Bar Council of U.P. will be enrolled on Roll of Advocates only after they furnish the **Certificate of Practice (COP)**, issued by Bar Council of India.

Sd/-

Registrar General
10/12/2015

Form Sl. No.: _____ (For office use)

**Application for registration on the Roll of Advocates [Part-A]
practicing in the High Court at Allahabad-2016**

Affix the self attested colour
photograph with band

1. Full Name of the Advocate :
(In capital letters)
2. Father's/Husband's Name :
3. Year of passing LL.B. :
(Please attach attested copy of LL.B. Final year result/Degree)
4. Enrollment Number :
Year : State:
(Please attach attested copy of registration certificate)
5. Date of Enrollment :
6. Complete postal address (Please attach proof)
 - a) Residence :
 - b) Office :
 - c) Chamber in the High Court:
7. Telephone Numbers
 - a) Office :
 - b) Residence :
 - c) Mobile :
8. E-Mail address, if any :
9. Undertaking

I declare that I am practicing in this Hon'ble Court and that I have not made any application anywhere else for listing my name on the Rolls of Advocates except in this High Court. I further declare that all the information mentioned above is correct to my personal knowledge and that changes, if any, occurring therein, in the future, will be intimated, forthwith, to the Registrar General.

Date:

Signature of the Applicant

Note:

1. A certificate from the Bar Association / Advocates' Association, High Court Allahabad, to the effect that the applicant is ordinarily practicing in the High Court of Judicature at Allahabad, shall be attached with the application form. In case the applicant is not a member of any of these associations, a certificate of the Registrar General High Court of Judicature at Allahabad to the effect that the applicant is ordinarily practicing before High Court of Judicature at Allahabad, be attached with the application form.

2. Please also attach your two recent passport size coloured photos with band. One self-attested photo be pasted on the application itself while the second photo be unattested.

3. The Advocates who had passed their qualifying (LL.B.) Examination in the year 2009-10 and thereafter, will be provisionally enrolled unless they pass All India Bar Exam (AIBE) within 2 years from the date of enrollment in the Bar Council of U.P. and submit the **Certificate of Practice (COP)**, issued by Bar Council of India and in default of submitting the same, their names will be automatically struck off from the Roll of Advocates.

4. The Advocates who had graduated in the academic year 2009-10 and onwards, having completed two years of enrollment with Bar Council of U.P. will be enrolled on Roll of Advocates only after they furnish the **Certificate of Practice (COP)**, issued by Bar Council of India.